

Speaker Sir, education has a special importance in our democratic system. Keeping this fact in view, the Government have been changing their education policy from time to time. The recently formulated education policy has also this object in general. But it is a matter of surprise that in Delhi, the capital of India, every year discussions are held on education, but, recently it was in the news daily that hundreds of students would not get admissions in the colleges or universities. The problem specially is that of the girl students. This problem will arise every year if we do not find any effective solution to this. I request the Education Minister to take some concrete steps in this regard immediately.

(iv) Demand for allotting Government land in Bikaner and Jaisalmer districts to the landless people of Ganganagar district of Rajasthan

SHRI BIRBAL (Ganganagar) : Mr. Deputy Speaker, Sir, the landless people of Ganganagar district in the area of Indira Gandhi canal have sent memoranda a number of times in regard to the allotment of land to them but only a few families have been able to get the land. The Rajasthan Government have laid down certain rules in regard to the allotment of land according to which first of all land would be allotted to the landless people of the district and the remaining land would be allotted to the people of other districts in the same proportion by treating them landless people in Rajasthan. The land of the Ganganagar district in the area of the Indira Gandhi canal has been first of all allotted to the displaced persons of Pong dam and those people are substantial in number, whereas this land ought to have been allotted proportionately to the landless people of every district from which the canal passes.

Jetsar Farm has been set up in Ganganagar district, and Suratgarh Farm has also been set up there, which have covered thousands of acres of land. The Forest Department has been established on thousands of acres of land of the village Kishanpura near Hanumangarh of this very district. This is a border district where many cantonements and aerodro-

mes have been set up for defence purposes. For the purpose of Ghaghar flood control measures, a lot of land has been turned into a barren land. This Government land is allotted to the landless people.

In this way, due to a number of reasons, many landless people of this district could not get land in their own district. They can get land in other districts of Rajasthan uniformly in the same proportion.

I would, therefore, request the Government that taking into consideration the above factors, the public land in Bikaner and Jaisalmer should first be allotted to the landless people of Ganganagar district so that the problem is solved and the backwardness and poverty of the poor are removed.

[English]

(v) Demand for stopping re-introduction of scheme of chartering foreign vessels by the Ministry of Agriculture

SHRI K. KUNJAMBU (Adoor) : I rise to make a statement on the reported move to re-introduce the scheme of chartering foreign vessels by the Ministry of Agriculture. The scheme, if introduced, will not merely endanger the very livelihood of nearly a million fishermen, but also jeopardise the security of our oceans.

The scheme was originally experimented in 1977, when hundreds of foreign vessels were allowed to exploit our fishing grounds in the EEZ. It proved to be a total failure. Again in 1981, the charter scheme was modified. Out of the 118 foreign vessels in operation in 1982, at present hardly about 30 vessels operate.

During the last two years, in Gujarat alone more than fifty vessels were apprehended by Coast Guards for poaching and illegal fishing inside the coastal areas, depriving our fishermen of the coastal catches and thus threatening their very existence.

Moreover, the avowed objectives of the scheme, viz. developing fishing in deep sea areas of EEZ, transferring technology for